

the Accounts.

- (b) Review by Government on the working of the above Council.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2459/18/25]

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**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING  
COMMITTEE ON COAL, MINES AND STEEL**

**श्री दीपक प्रकाश** (झारखंड): महोदय, मैं इस्पात मंत्रालय की 'अनुदान मांगों (2025-26)' के संबंध में विभाग-संबंधित कोयला, खान और इस्पात संबंधी संसदीय स्थायी समिति के छठवें प्रतिवेदन की एक प्रति (अंग्रेजी तथा हिंदी में) सभा पटल पर रखता हूँ।

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**STATEMENT BY MINISTER**

**Status of implementation of the Recommendations contained in the One  
Hundred and Eighty-seventh Report of the Department-related  
Parliamentary Standing Committee on Commerce**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JITIN PRASADA): Sir, I lay a statement regarding Status of implementation of the Recommendations contained in the One Hundred and Eighty-seventh Report of the Department-related Parliamentary Standing Committee on Commerce on 'Comprehensive Strategy to Map Major Products and Countries to Maximize Exports and Minimize Import'.

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**STATEMENT REGARDING GOVERNMENT BUSINESS**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I rise to announce that the Government Business in this House for the week commencing Monday, the 24<sup>th</sup> of March, 2025, will consist of:-

1. Consideration of any item of Government Business carried over from today's order paper: - It contains — (i) Further discussion on the working of Ministry of Home Affairs; and (ii) Consideration and passing of the Banking Laws (Amendment), 2024, as passed by Lok Sabha.

2. Consideration and passing of the following Bills, as passed by Lok Sabha:-

- (i) The Disaster Management (Amendment) Bill, 2024; and
- (ii) The Bills of Lading Bill, 2025.

3. Consideration and passing of the Protection of Interests in Aircraft Objects Bill, 2025.

4. Consideration of Statutory Resolution seeking approval of the Proclamation issued by the President on the 13th February, 2025 under article 356(1) of the Constitution in relation to the State of Manipur.

5. Consideration and return of the following Bills, after they are considered and passed by Lok Sabha:-

- (i) The Finance Bill, 2025; and
- (ii) The Appropriation (No.3) Bill, 2025.

6. Consideration and passing of the following Bills, after they are considered and passed by Lok Sabha:-

- (i) The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024;
- (ii) The "Tribhuvan" Sahkari University Bill, 2025;
- (iii) The Carriage of Goods by Sea Bill, 2024;
- (iv) The Coastal Shipping Bill, 2024;
- (v) The Merchant Shipping Bill, 2024; and
- (vi) The Immigration and Foreigners Bill, 2025.

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## REGARDING NOTICES RECEIVED UNDER RULE 267 AND OTHER MATTERS

MS. SUSHMITA DEV (West Bengal): Sir, I want to make a point of order, if you permit.

MR. CHAIRMAN: You are a very experienced Member. I am surprised by what could be a point of order so far. Please go ahead.